

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DANCY BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dancy Builders Private Limited
2.	Date of incorporation of corporate debtor	09 Feb 2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U11100DL2019PTC345711
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 804, G.F.Seqno Gtv-1932 Flat B-1 Ghitorni Gadaipur, South West Delhi 110030
6.	Insolvency commencement date in respect of corporate debtor	27 November 2024 (Copy of order received on 28-11-2024)
7.	Estimated date of closure of insolvency resolution process	26 May 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Gupta Reg No IBBI/IPA-003/IP-N00010/2016-17/10072
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email: emaashokgupt@gmail.com Reg. Address: LD 46, Pitampura, Delhi-110034
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, DB Gupta Road, Karol Bagh, New Delhi-110005 Email: cirp.dancybuilders@gmail.com
11.	Last date for submission of claims	12 December 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dancy Builders Private Limited on 27-11-2024. (Copy of the order received on 28-11-2024.)

The creditors of Dancy Builders Private Limited are hereby called upon to submit their claims with proof on or before 12-12-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ashok Kumar Gupta

Interim Resolution Professional of Dancy Builders Pvt. Ltd.

Corp office : 304, DB Gupta Road, Karol Bagh, New Delhi-110005

IBBI Reg. No. IBBI/IPA-003/IP-N00010/2016-2017/10072

Com Email : cirp.dancybuilders@gmail.com

Reg. Address : LD-46, Pitampura, Delhi-34

Place: New Delhi.

Date: 29-11-2024.

FINANCIAL EXPRESS
DREAM PROCON PRIVATE LIMITED
(Under Corporate Insolvency Resolution Process)
NOTICE
Notice is hereby given that the undersigned being the Resolution Professional of Dream Procon Private Limited (DPPL), a Company whose Corporate Insolvency Resolution Process was initiated by Hon'ble National Company Law Tribunal (NCLT), New Delhi to publish a notice of the said application in two local newspapers...

IndusInd Bank
FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066
Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")
Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 26.09.2024...

UJJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301
DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION
A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets mentioned against each account...

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, BENCH-II AT NEW DELHI
Company Petition No. IA 5044/2024
Connected With Company Application No. (CAA)-58/ND/2024
In the matter of the Companies Act, 2013

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
Dehradun Zonal Office, 1072, Ashirwad Tower, 2nd Floor, Ballapur Road, Sunder Vihar, Chakrata Road, Dehradun - 248001
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5
Appendix-IV-A [See provision to rule 8(6)]
Sale notice for sale of immovable properties

BRANCH: BADARPUR
1. Ankit Kumar Shukla S/o Krishna Shukla (Borrower) E-1664, Gali No. 12, Shiv Durga Vihar, Lakkarpur- NHPJ, Colony, Faridabad, Haryana- 121010, 2. Kusum Devi W/o Krishna Shukla (Co-Borrower/ Guarantor) E-1664, Gali No. 12, Shiv Durga Vihar, Lakkarpur- NHPJ, Colony, Faridabad, Haryana - 121010, Also at: B-81, Okhla Phase -1, Okhla Industrial Estate, South Delhi, Delhi - 110020. MSE Secured Loan (Account No. 2204210090000001)

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for the change of the registered office of the company from one state to another before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

BRANCH: ROORKEE
1. Borrower: 1. Mr. Fajil S/o Mr. Khaleel Address: Village Safarpur, Roorkee, Distt. Haridwar, Uttarakhand-247667
2. Mr. Kamli S/o Khaleel Ahmad Address: H No. 367, Village Safarpur, Roorkee, Haridwar, Uttarakhand-247667
BRANCH: RUDRAPUR
3. Borrower: 1. M/s R Facility Management proprietor Mr. Ramkumar choudhary s/o Mr. Godwardan choudhary Address 1: R/o LIG 589 Awas Vikas Rudrapur Udhamsingh nagar Uttarakhand 263153 Address 2: House No. 49, Shakti Vihar, Rudrapur, Udhm Singh Nagar, Uttarakhand - 263153

BRANCH: SONIPAT
1. M/s Sonu Boot House (Borrower) through Proprietor Geeta, Geeta Bhawan Chowk, Opp. Shant Sweets Corner, Sonapat, Haryana - 131001, 2. Geeta W/o Parveen Kumar (Co-Borrower/ Guarantor) 312/29, Dev Nagar, Gali No. 06, Sonapat, Haryana - 131001, 3. Parveen Kumar S/o Ram Kishan (Co-Borrower/ Guarantor), 312/29, Dev Nagar, Gali No. 06, Sonapat, Haryana - 131001. MSE-Secured Loan (Account No. 22642100900000008)

Bank of Maharashtra
Zonal Office, Block 4, Plate B, Ground Floor, NBCC, East Kidwai Nagar, New Delhi - 110023
PREMISES REQUIRED ON RENT
Approx. Carpet Location
Area of Premises: 1. Puspjanali Enclave (Dist. North East 1200-1700 sq. ft. Delhi, NCT Delhi)
The proposed premises should be preferably at ground floor (with sufficient parking space) on lease rent basis for opening a branch along with ATM room with separate entrance. The premises should have adequate power load and provision of other infrastructural requirements as per Bank's requirements and specifications.

BRANCH: HALDWANI
4. 1.Mrs. Shwetambari Saxena W/o Subodh Saxena 2.Mr. Ashish Kumar Saxena S/o Mr. Rajeev Kumar Saxena Both residing at, E-37, Ashiyana Phase I, Kath Road, Hathala Sonapur, Moradabad, Uttar Pradesh - 244 001
BRANCH: HARIDWAR
5. Mr. Ali Nawaz S/o Mr. Dilshad (Mohalla Ghosiyani, Haridwar, Jwalapur-Uttarakhand-249407) Address: House on Kharsa No. 419/2/5 of khata No. 281 VIII. Dhandera roorkee, Tehsil Roorkee, Distt. Haridwar
6. 1.Sh. Jaydeep arora S/o Sh. Bri Mohan Arora (Since deceased through legal heirs) 2.Smt. Praveen Arora W/o Lt. Sh. Jaydeep Arora 3.M/s Deep Confectionery through Proprietor Sh. Jaydeep Arora (Since deceased through legal heirs)

INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Branch Office: BP-49, First Floor, Neelam Bala Road, NIT Faridabad-121001, Office No. 45.6, 7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddha Nagar, Noida - 201301, 143, 2nd Floor Main Road Facing (above Icci Bank), Civil Lines, Bareilly- 243001, 1st Floor, SCF 12 Main Market, Sector 14, Sonapat - 131001
PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY
[UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (isfc) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

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BRANCH: HALDWANI
4. 1.Mrs. Shwetambari Saxena W/o Subodh Saxena 2.Mr. Ashish Kumar Saxena S/o Mr. Rajeev Kumar Saxena Both residing at, E-37, Ashiyana Phase I, Kath Road, Hathala Sonapur, Moradabad, Uttar Pradesh - 244 001
BRANCH: HARIDWAR
5. Mr. Ali Nawaz S/o Mr. Dilshad (Mohalla Ghosiyani, Haridwar, Jwalapur-Uttarakhand-249407) Address: House on Kharsa No. 419/2/5 of khata No. 281 VIII. Dhandera roorkee, Tehsil Roorkee, Distt. Haridwar
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7. Mr. Hemant S/O Shri Lochan Singh (R/o H. No. 10A Khanna Nagar Jwalapur, Haridwar, Uttarakhand -249407) Address: A Part of Plot No. 216, On Kharsa No. 141 Gram Jamalpur Kalan, Pargana Jwalapur, Tehsil 7 Disst Haridwar Uttarakhand Guarantor: - Mrs. Roma Arya W/o Mr. Hemant R/o H.no. 10A Khanna Nagar Jwalapur, Haridwar, Uttarakhand-249407
8. Mrs. Soni Singh W/o Shri Maanvendra Pratap Singh (D/o Shri Satyaveer Singh) Prop of: M/s Sai Grocery Store Shop no. B-11, Balaji Complex- Opp. Bank of Maharashtra, Ranipur More, Haridwar, Uttarakhand Flat no. K-408, Aarogyan Residence, Near Crystal world, Bahadrad, Haridwar, Uttarakhand-249402
BHO. B-56 Nasakhtra Vatika Binaid Bhumanand hospital, Haridwar, Uttarakhand-249402 Guarantor: Mr. Vishal S/o Shri Sanjeev Kumar, House no. 268, Devpura, Nayagon, Sitapur, Jwalapur, Haridwar, Uttarakhand-249407

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PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY
[UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (isfc) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002
A notice is hereby given to the public in general and in particular to the borrower(s), co-borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable property's mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 31/DEC/2024 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 30-DEC-2024 till 5 PM by EMD/Payment will be DD/Cheque/RTGS/NEFT at Branch/Corporate Office, BP-49, First Floor, Neelam Bala Road, NIT Faridabad-121001, Office No. 45.6, 7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddha Nagar, Noida - 201301, 143, 2nd Floor Main Road Facing (above Icci Bank), Civil Lines, Bareilly- 243001, 1st Floor, SCF 12 Main Market, Sector 14, Sonapat - 131001